

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

CCA 28/97

Mohit Pradhan Vs. R.K.Srivastav & Ors

OA 785/96

07.11.2001

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

We have heard Shri Saumitra Singh learned counsel for the applicant and Shri Ashok Mohiley learned counsel appearing for the respondents.

This contempt application u/s 17 of A.T.Act 1985 has been filed for punishing the respondents for not complying with the order of this Tribunal dated 6.12.1996. The direction of this Tribunal given in the order dated 6.12.96 was to the following effect:

"In view of the foregoing, we see no reason to interfere in the impugned order of transfer. We must, however, observe that the responsibility of the administration end does not/and merely by transferring the

applicant. This is only an expediency to defuse the situation. A responsible administration must hold a thorough inquiry into the incident and pin-point the responsibility therefor. Based on the findings of the inquiry, administration must also initiate appropriate action if any person or persons are found *prima facie* guilty of misconduct."

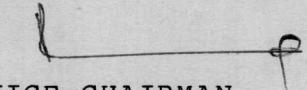
Shri Ashok Mohiley learned counsel for the respondents states that the respondents have filed MAS 4213/2000 annexing therewith the copy of the inquiry report dated 31.3.1998 which is towards the compliance of the order of this Tribunal mentioned above. As the inquiry has already been completed and report has been submitted, in our opinion, no useful purpose will be served if these proceedings are kept pending. The respondents now shall take action on the report.

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Subject to aforesaid, this contempt application is dismissed. Notices are discharged. No order as to costs.



MEMBER (A)



VICE CHAIRMAN

Uv/